

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 29491/2012

(Arising out of impugned final judgment and order dated 21/04/2010
in WP No. 2452/1990 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

STATE OF U.P.& ORS.

Petitioner(s)

VERSUS

JAI PRAKASH @ JAI PRAKASH KHANNA

Respondent(s)

(Office report for directions)

Date : 05/07/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH
[IN CHAMBERS]

For Petitioner(s)

Mr. Ravi Prakash Mehrotra, Adv.
Mr. Vikas Bansal, Adv.
Mr. Rajiv Kumar Dubey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RAs prayed for, three weeks' time is granted to the learned
Counsel for the petitioners to remove the defects in question.(Jyoti Gupta)
Sr.P.A.(Raj Rani Negi)
Court Master

Signature Not Verified

Digitally signed by
RASHMI DHYANI
Date: 2016.07.08
11:15:50 IST
Reason: